



**The Bombay Relief Undertakings (Special Provisions) (Gujarat Amendment)
Act, 1973**

1 of 1974

**Keyword(s):
Relief Undertakings**

Amendment appended: 20 of 2006

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Section Officer,
Legal Department.

The Gujarat Government Gazette
EXTRAORDINARY
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Separate paging is given to this Part in order that it may
be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinance promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 18th January 1974 is hereby published for general information.

S. S. SHAH,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 1 OF 1974.

(First published, after having received the assent of the President in the *Gujarat Government Gazette* on the 25th January 1974).

An Act further to amend the Bombay Relief undertakings (Special Provisions) Act, 1958.

It is hereby enacted in the Twenty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Relief Undertakings (Special Provisions) (Gujarat Amendment) Act, 1973. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment
of section 3
of Bom.
XCVI of
1953.

2. In sub-section (2) of section 3 of the Bombay Relief Undertakings (Special Provisions) Act, 1958, for the words "five years" the words "ten years" shall be substituted.

Bom.
XCVI
of
1958.



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PART IV

Acts of Gujarat Legislature and Ordinance Promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 31st March, 2006 is hereby published for general information.

S. S. PARMAR,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 20 OF 2006.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 31st March, 2006).

AN ACT

to repeal the Bombay Relief Undertakings (Special Provisions) Act, 1958, in
its application to the State of Gujarat.

It is hereby enacted in the Fifty-seventh Year of the Republic of India
as follows:-

1. This Act may be called the Bombay Relief Undertakings (Special Provisions) (Gujarat Repeal) Act, 2006. Short title.
2. The Bombay Relief Undertakings (Special Provisions) Act, 1958, in its application to the State of Gujarat is hereby repealed. Repeal.

Bom. XCVI
of 1958.